

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No. 2841 of 2020**

Rahul Rajak ..... **Petitioner**

**Versus**

The State of Jharkhand ..... **Opp. Party**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**  
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For the Petitioner :Mr. Shailesh Kumar, Advocate  
For the State :Ms. Anuradha Sahay, A.P.P.  
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**02/Dated:09.09.2020**

1. Learned counsel for the petitioner and learned APP are present.
2. Learned counsel for the petitioner submits that she shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

**(AMITAV K. GUPTA, J.)**